

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL(AT) NO.262 OF 2019**

**IN THE MATTER OF:**

Safeco Hygiene Films Pvt Ltd

Appellant

Vs

Loganmoy Ltd Matheson Trust I Co (BVI) Ltd & Ors

Respondent

Mr Vardhan Gupta, Advocate for appellant.

Mr Mohit D Ram, Ms Meenakshi Arora and Hursh Jani, Advocates for Respondent.

And

**COMPANY APPEAL (AT) No.263 OF 2019**

**IN THE MATTER OF:**

SBPL Polymers LLP

Appellant

Vs

Loganmoy Lt Maatheson Trust Co (BVI) Ltd & Ors.

Respondent

**For Appellant:-** Mr. Vardhan Gupta, Mr. Nakul Mohta, Mr. Mohit Chaudhary, Ms Garima sharma, Advocates for appellant.

**For Respondents: -** Mr Mohit D Ram, Advocates for Respondent.

**ORDER**

**11.11.2020** - Heard Learned Counsel Sh Mohit Chaudhury on IA No.2641/2020 and 2642/2020 in Company Appeal (AT) No.263/2019 and also IA No.2639/2020 and 2640/2020 in Company Appeal (AT) No. 262/2019. These applications are filed for the direction and reference to mediation under Section 442(2) of the Companies Act, 2013.

We have also heard Learned Counsel for both the parties. Learned Counsel for respondent submits that earlier there was an attempt for settlement but it could not be materialised. It is also submitted that she has instructions

that there is no possibility of settlement in these matters. We find no substance in these applications. Therefore, the applications are disposed off.

Heard Learned Counsel for the Appellant in part. Due to paucity of time the arguments remained inconclusive. In both the appeals, lead appeal will be Company Appeal (AT) No.263/2019. Let the matter be fixed for further hearing on **4<sup>th</sup> December, 2020 at 2 PM.**

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

BM/RAVI